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PART IV— Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1038-L.—2nd July, 2010.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information :—

Bill No. 21 of 2010

**THE WEST BENGAL VALUATION BOARD
(AMENDMENT) BILL, 2010.**

A

BILL

to amend the West Bengal Valuation Board Act, 1978.

WHEREAS it is expedient to amend the West Bengal Valuation Board Act, 1978, for the purposes and in the manner hereinafter appearing; West Ben. Act LVII of 1978.

It is hereby enacted in the Sixty-first Year of the Republic of India, by the Legislature of West Bengal, as follows :—

Short title and commencement. 1. (1) This Act may be called the West Bengal Valuation Board (Amendment) Act, 2010.

(2) It shall come into force at once.

*The West Bengal Valuation Board (Amendment) Bill, 2010.**(Clauses 2, 3.)*

Amendment of
section 26 of West
Ben. Act LVII of
1978.

2. In section 26 of the West Bengal Valuation Board Act, 1978 (hereinafter referred to as the principal Act), after the words, brackets and figures “in the notification under sub-section (1) of section 9,”, the words “for the purpose of collection of field data for determining valuation of properties under this Act,” shall be inserted.

Saving and validation.

3. Anything done or any action taken under section 26 of principal Act as amended by section 8 of the West Bengal Valuation Board (Amendment) Act, 2009 before the publication of that Act in the *Official Gazette* shall be deemed to have been validly done or taken under the principal Act as amended by section 8 of that Act, as if section 8 of that Act were in force when such thing was done or such action was taken.

West Ben. Act IV of
2009.

STATEMENT OF OBJECTS AND REASONS.

Since the function relating to data collection for the purpose of determination of valuation of lands and buildings is not of perennial nature, a practice for engaging private agency and any other person with sufficient experience for the purpose is being followed by the West Bengal Valuation Board to avoid any additional financial burden on the State Exchequer, in accordance with the provision contained in the West Bengal Valuation Board Act, 1978.

2. It has, therefore, been considered necessary and expedient, *inter alia*, to amend section 26 of the West Bengal Valuation Board Act, 1978 (West Ben. Act LVII of 1978), for the purpose of validating the actions that has already been undertaken under that section so that the process of imposition of property taxes being the main plank of internal resources of the local authorities, in no way is affected. Furthermore, the function of the local authorities is carried out in a healthy manner in the public interest.

3. The Bill has been framed with the above objects in view.

4. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,
The 30th June, 2010.

ASOK BHATTACHARYA,
Member-in-charge.

By order of the Governor,

MITA BASU ROY,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*